

GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT  
DEPARTMENT OF EMPOWERMENT OF PERSONS WITH DISABILITIES (DIVYANGJAN)  
**RAJYA SABHA**

**UNSTARRED QUESTION No. 1242**  
TO BE ANSWERED ON: 08.12.2021

**PROPOSALS UNDER DDRC AND ADIP**

1242. SHRI K.R.N. RAJESHKUMAR:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the number of proposals received from Tamil Nadu Government under District Disability Rehabilitation Centres (DDRCs) and Assistance to Disabled Persons for purchase/fitting of Aids and Appliances (ADIP) schemes during the last three years;
- (b) the number of proposals for which approval has been accorded;
- (c) the number of proposals pending for approval; and
- (d) the time by when the pending proposals are likely to be approved?

**ANSWER**

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT  
(SUSHRI PRATIMA BHOUMIK)

(a) to (d) The number of proposals received with the recommendations of State Government of Tamil Nadu under the Scheme of Assistance to Disabled Persons for Purchase/Fitting of Aids and Appliances (ADIP Scheme) and under District Disability Rehabilitation Centre (DDRC) during the last three years are as under:-

Year	No. of Proposal received under ADIP	No. of Proposal received under DDRC
2018-19	2	3
2019-20	2	1
2020-21	0	0

Under the ADIP scheme, grant-in-aid is released in respect of the proposals which are complete in all respects. Since the above mentioned proposals were not complete as per the scheme guidelines, approval was not accorded. The nature of grant under ADIP Scheme is non-recurring and therefore, the proposals wherein grant-in-aid is not released in a financial year, are not considered during the subsequent financial year(s).

Under the DDRC scheme, grant-in-aid is released in respect of the proposals which are complete in all respects as per the scheme guidelines. Since the above mentioned proposals were not complete as per the scheme guidelines, approval was not accorded. The nature of grant under DDRC Scheme is recurring and therefore, the grant is released only after rectification of the deficiency, in consonance with the provisions of General Financial Rules.

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